

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.182/TT/2018

Subject : Approval of transmission tariff for 400 kV, 125 MVAR Bus Reactor at Bina under Installation of Bus Reactor and ICT in Western Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of hearing : 23.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Madhya Pradesh Power Management Company Ltd.
and 7 others

Parties present : Shri Pankaj Khare, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of petitioner submitted that the petitioner had earlier claimed tariff of the instant asset in Petition No. 208/TT/2016 alongwith other assets. However, tariff was not granted as the petitioner did not submit the details of the decapitalisation of the old asset i.e. 63 MVAR Bus reactor at Bina against which the instant asset 400 kV 125 MVAR bus reactor at Bina was put into commercial operation. He submitted that the instant petition has been filed as per the directions of the Commission vide order dated 22.11.2017 in Petition No. 208/TT/2016 and submitted that the replaced reactor would be used as a spare reactor. He submitted that the Committee constituted to look into the requirement of regional spares has submitted its report and one of the recommendations of the report was that a replaced reactor can be used as a spare reactor on the approval of the concerned RPC. He submitted that the replaced reactor will be used as a spare reactor as the same has been approved by WRPC and accordingly requested to grant tariff for the 125 MVAR Bus Reactor at Bina.

2. The representative of petitioner submitted that as per Investment Approval dated 13.5.2014, the SCOD of the asset is 12.7.2016 against which the asset is put into commercial operation on 16.3.2016 and as such there is no time over-run. He submitted that the information required for determination of tariff has been furnished



vide affidavits dated 16.1.2019 and 22.2.2019 and requested to allow tariff as prayed in the petition.

3. The Commission reserved order in the matter.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

